

BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA

CORRIGENDUM
To
ADJUDICATION ORDER No.: ORDER/VV/DD/2023-24/28475-28477

1. Whereas, an Adjudication Order No. Order/VV/DD/2023-24/28475-28477 dated July 31, 2023 (hereinafter referred to as '**order**'), has been passed in the matter of Metropolitan Stock Exchange of India Limited.
2. In the said order, there is typographical error in paragraph 4 of the order, w.r.t. appointment of Adjudicating Officers in terms of Adjudication Rules. Accordingly, the revised paragraph 4 of the order may be read as under:

Vide communication order dated August 19, 2022, undersigned has been appointed as the Adjudicating Officer under Section 15-I (1) of the SEBI Act read with Rule 3 of SEBI (Procedure for Holding Inquiry and Imposing Penalties) Rules, 1995 (hereinafter referred to as '**SEBI Adjudication Rules**') read with under Section 23-I of the SCRA read with Rule 3 of Securities Contracts (Regulation) (Procedure for Holding Inquiry and imposing penalties) Rules, 2005 (hereinafter referred to as '**SCRA Adjudication Rules**') (SEBI Adjudication Rules and SCRA Adjudication Rules collectively being referred as "**Adjudication Rules**") in the matter to inquire and adjudge the alleged violations by the Noticees as under:

Table 2

Noticee No. 1	a. Section 15A(b) of the SEBI Act r/w Section 23A(a) of the SCRA. b. Section 15A(c) of the SEBI Act r/w Section 23A(b) of the SCRA. c. Section 15HB of the SEBI Act r/w Section 23H of the SCRA.
Noticee No. 2 and 3	Section 15HB of the SEBI Act r/w Section 23H of the SCRA.

3. In the said order, there is a typographical error in paragraph 8 of the order w.r.t. the date of information provided to Noticees. Further, the date of receipt of reply from Noticees as well as hearing granted to Noticees were not specified. Accordingly, the paragraph 8 of the order is being rectified in the following manner:

Vide email dated September 12, 2022, Authorised Representative of Noticees (**AR**), requested inspection of documents including the investigation report and the

documents referred to and relied thereon. Accordingly, vide letter dated September 14, 2022, Noticees were informed that the documents which were relied upon, have already been provided to Noticees as a part of Annexures to SCN. Noticees were further informed that there was no investigation report formulated in the said case and observations and findings on the basis of aforementioned FAR findings and ATR/ response, were formulated in form of examination note and the relevant content of the examination note had been brought out in the SCN. Also, it was informed that FAR along with all the annexures, statutory auditors comments, all the correspondences and replies of Noticee 1 w.r.t. ATR/ Response to FAR findings etc. were provided to Noticees during the proceedings. Vide aforesaid letter dated an opportunity of inspection was granted to Noticees on September 22, 2022. On the scheduled date, inspection of documents considered relevant and relied upon in the matter was granted to Noticee.

Noticees vide their letter dated October 17, 2022 submitted reply to the SCN. In the interest of natural justice, vide email dated November 29, 2022, Noticees were given an opportunity of personal hearing before the undersigned on December 08, 2022. Vide email dated December 01, 2022, Authorised Representative of Noticees (**AR**) requested for adjournment of hearing. Accordingly, vide email dated December 01, 2022, Noticees were granted another opportunity of personal hearing on December 14, 2022. On the scheduled date of hearing AR along with Noticees 2 and 3 appeared before undersigned and reiterated the contents of earlier reply dated October 17, 2022.

4. The other contents of the ORDER/VV/DD/2023-24/28475-28477 shall remain unchanged.
5. A copy of this corrigendum shall be sent to the Noticees in the aforesaid order and also to SEBI.

Date: August 02, 2023

Place: Mumbai

**Vijayant Kumar Verma
ADJUDICATING OFFICER**